

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-317
IB-2272/ND/2019

IN THE MATTER OF:

Sameer Enterprises

Vs

Arcmate Housing Solutions Pvt Ltd

...Applicant

...Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 04.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Abhishek

For the Respondent

: Adv. Shohit, Mr. Kumar, Adv. Gajendra

ORDER

From the perusal of the records, it appears that the Corporate Debtor has already paid Rs. 50,000/- through RTGS to the Operational Creditor.

Ld. Counsel for Corporate Debtor seeks time to repay the remaining amount. In the meantime, Operational Creditor as well Corporate Debtor are directed to appear in person on the next date of hearing. List the case on

19.03.2020.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)